

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A.No.297/96

Wednesday this, the 5th day of June, 1996.

CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

C.Pushparani,
Safaiwala,
Calicut Research Centre of Central Institute of
Fisheries Technology, Calicut. .. Applicant

(By Advocate Mr.P.V.Mohanam)

vs.

1. The Director General,
Indian Council of Agricultural Research,
Krishi Bhavan, Dr.Rajendra Prasad Road,
New Delhi-110 001.
2. The Director, Central Institute of Fisheries Technology,
Matsyapuri P.O., Cochin-682 029.
3. The Director,
Central Marine Fisheries Research Institute,
Dr.Salim Ali Road, Cochin-31.
4. The Scientist-in-Charge, Calicut Research Centre of Central
Institute of Fisheries Technology, Calicut. .. Respondents

(By Advocate Mr.Jacob Varghese(represented)

The application having been heard on 5th day of June, 1996, the
Tribunal on the same day delivered the following:

ORDER

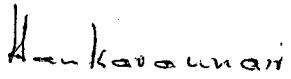
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicant seeks to quash A5 agreement executed by her
with the respondents "for house keeping work". Respondents have
no objection in granting this prayer. But that would leave the
applicant high and dry, not that it is any of our concern. Ancillary
reliefs are also prayed for. Applicant has not shown the existence
of any legally enforceable right in her. If she has other
remedies, she will be free to pursue the same.

With the aforesaid observation, we dispose of the
application. No costs.

Dated the 5th June, 1996.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

LIST OF ANNEXURE

1. Annexure A-5: True copy of the agreement dated 1.1.1996 counter-signed by Respondent No.4.

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